

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH

Customs Appeal No. 85686 of 2014

[Arising out of Order-in-Appeal No. MUM-CUSTOM-PRV-APP-331 & 332/13-14 dated 22.11.2013 passed by the Commissioner of Customs (Appeals), Mumbai Zone - III.]

M/s. Gupta Coal India Pvt. Ltd.
(Formerly Gupta Coal India Ltd.)
"Gupta Tower", 4th Floor, Temple Road,
Opp. Science College Ground, Civil Lines,
Nagpur (M.S.) – 440 001

.....Appellant

VERSUS

Commissioner of Customs (Prev), Mumbai
New Customs House,
Ballard Estate, Mumbai – 400 001

.....Respondent

APPEARANCE:

None for the Appellant
Shri Deepak Sharma, Dy. Commissioner, Authorised Representative for the
Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85836/2025

Date of Hearing: 02.06.2025
Date of Decision: 02.06.2025

PER: BENCH

None for the Appellant, as has been the case on last three occasions, despite notice.

2. Learned Authorised Representative is present and ready for the argument.

3. It seems that Appellant is no more interested to pursue its appeal further. Consequently the appeal is dismissed for default and non-prosecution as per Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)